

**NOTIFICATION ISSUED UNDER THE RE-  
PRESENTATION OF THE PEOPLE ACT**

**Shri A. K. Sen:** I beg to lay on the Table, under sub-section (3) of Section 169 of the Representation of the People Act, 1951, a copy of the Notification No. S.R.O. 3595, dated the 9th November, 1957, making certain further amendments to the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956. [Placed in Library. See No. LT-391/57.]

**MESSAGE FROM RAJYA SABHA**

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Indian Tariff (Amendment) Bill, 1957, which was passed by the Lok Sabha at its sitting held on the 14th November, 1957, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

**PRESIDENT'S ASSENT TO BILL**

**Secretary:** Sir, I lay on the Table the Industrial Disputes (Banking Companies) Decision Amendment Bill, 1957 passed by the Houses of Parliament during the current Session and assented to by the President on the 17th November, 1957.

**PETITION RE  
DELHI CORPORATION BILL AND  
DELHI DEVELOPMENT BILL**

**Shri Parulekar (Thana):** I beg to present a petition signed by 6,718 inhabitants of Delhi, relating to the

Delhi Corporation Bill, 1957 and the Delhi Development Bill, 1957.

**Mr. Speaker:** There are two different Bills; is it a single petition?

**Shri Tangamani (Madurai):** It is a single petition relating to both the Bills.

**CALLING ATTENTION TO MATTER  
OF URGENT PUBLIC IMPORTANCE**

**STOPPAGE OF PRODUCTION IN THE MALA-  
BAR SPINNING AND WEAVING MILLS,  
KALLAI**

**Shri A. K. Gopalan (Kasergod):** Under rule 197, I beg to call the attention of the Minister of Commerce and Industry to the following matter of urgent public importance and I request that he may make a statement thereon:—

"Stoppage of production in the Malabar Spinning and Weaving Mills, Kallai."

**The Minister of Industry (Shri Manubhai Shah):** Government have no information about the stoppage of production in the Malabar Spinning and Weaving Mills, Kallai. The weaving section of this mill, however, remained closed from 3rd July, 1957 to 2nd September, 1957 due to alleged heavy accumulation of stocks with the mills. When the weaving shed was stopped 65 workers were affected out of a total strength of the 748 workers then. The mills had 600 bales both of packed and loose cloth in July. At present the mills have yarn stocks of 1,670 bales valued at Rs. 11.18 lakhs and cloth stocks 709 bales (1.063 million yards) valued at Rs. 7.33 lakhs. The spinning and weaving sections of this mill are working one shift only against two originally. On an average 272 workers are laid off per day against the present total strength of 716 workers. A communication has been received from the mills stating that they are not interested in a loan from the National Industrial Development Corporation at pres-